

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 122**

**IA(I.B.C)/1627(CH)2023**

**IA(I.B.C)/2957(CH)2023**

**IA(I.B.C)/963(CH)2024**

**IA(I.B.C)/966(CH)2024**

**IA(I.B.C)/1357(CH)2024**

**IA(I.B.C)/1358(CH)2024**

**In**

**CP(IB) No. 676/Chd/Pb/2019**

**(Admitted)**

**IN THE MATTER OF:**

**Emm Aar Traders**

**... Petitioner-Operational Creditor**

**Versus**

**Safari Bikes Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 33(1), IBC 2016**

**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 24.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 27.08.2024.

Sd/-  
**Court Officer**